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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification

No. 2 /2020-Customs (ADD)

New Delhi, the 30th January, 2020

G.S.R. (E). –Whereas, in the matter of “Digital Offset Printing Plates” (hereinafter referred to as the ‘subject goods’), falling under sub-headings 8442 50 and tariff items 3701 30 00, 3704 00 90, 3705 10 00, 7606 11 90, 7606 91 90, 7606 92 90 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the ‘Customs Tariff Act’), originating in, or exported from People’s Republic of China, Japan, Korea RP, Taiwan and Vietnam (hereinafter referred to as the ‘subject countries’), and imported into India, the designated authority in its preliminary findings published in the Gazette of India, Extraordinary, Part I, Section 1, *vide* notification number 6/7/2019- DGTR dated the 3rd October, 2019, has come to the provisional conclusion that –

- (a) there is substantial increase in imports of subject goods from subject countries in absolute terms as well as in relation to production and consumption in India;
- (b) the subject goods have been exported to India from the subject countries below normal value;
- (c) the domestic industry has suffered material injury on account of subject imports from the subject countries; and
- (d) the injury has been caused by the dumped imports of the subject goods from the subject countries,

and has recommended imposition of provisional anti-dumping duty on imports of the subject goods, originating in, or exported from subject countries and imported into India, in order to remove the injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid preliminary findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading or tariff items of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5),

produced by the producers as specified in the corresponding entry in column (6), imported into India, an anti-dumping duty at the rate equal to the amount specified in the corresponding entry in column (7), in the currency as specified in the corresponding entry in column (9) and as per unit of measurement as specified in the corresponding entry in column (8) of the said Table, namely :-

TABLE

Sl. No	Sub-heading/tariff item	Description	Country of origin	Country of export	Producer	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1.	8442 50, 3701 30 00, 3704 00 90, 3705 10 00, 7606 11 90, 7606 91 90, 7606 92 90	Digital Offset Printing Plates	People's Republic of China	People's Republic of China	Lucky Huaguang Graphics Co. Ltd.	0.52	sqm	US Dollar
2.	8442 50, 3701 30 00, 3704 00 90, 3705 10 00, 7606 11 90, 7606 91 90, 7606 92 90	Digital Offset Printing Plates	People's Republic of China	People's Republic of China	Kodak China Graphic Communications Co. Ltd.	Nil	sqm	US Dollar
3.	8442 50, 3701 30 00, 3704 00 90, 3705 10 00, 7606 11 90, 7606 91 90, 7606 92 90	Digital Offset Printing Plates	People's Republic of China	People's Republic of China	Shanghai Strong State Printing Equipment Limited	0.57	sqm	US Dollar
4.	8442 50, 3701 30 00, 3704 00 90, 3705 10 00, 7606 11 90, 7606 91 90, 7606 92 90	Digital Offset Printing Plates	People's Republic of China	People's Republic of China	Fujifilm Printing Plate (China) Co. Ltd.	Nil	sqm	US Dollar
5.	8442 50, 3701 30 00, 3704 00 90, 3705 10 00, 7606 11 90, 7606 91 90, 7606 92 90	Digital Offset Printing Plates	People's Republic of China	People's Republic of China	Any other product except S. No. 1 to 4 mentioned above in column no. (6)	0.57	sqm	US Dollar
6.	8442 50, 3701 30 00, 3704 00 90, 3705 10 00, 7606 11 90, 7606 91 90, 7606 92 90	Digital Offset Printing Plates	People's Republic of China	Any country other than People's Republic of China	Any	0.57	sqm	US Dollar
7.	8442 50, 3701 30 00, 3704 00 90, 3705 10 00, 7606 11 90, 7606 91 90, 7606 92 90	Digital Offset Printing Plates	Korea RP	Korea RP	Jeil C&P Co. Ltd.	0.26	sqm	US Dollar
8.	8442 50, 3701 30 00, 3704 00 90, 3705 10 00, 7606 11 90, 7606 91 90, 7606 92 90	Digital Offset Printing Plates	Korea RP	Korea RP	Any other producer except Jeil C&P Co. Ltd.	0.89	sqm	US Dollar
9.	8442 50, 3701 30 00, 3704 00 90, 3705 10	Digital Offset	Korea RP	Any country	Any	0.89	sqm	US Dollar

	00, 7606 11 90, 7606 91 90, 7606 92 90	Printing Plates		other than Korea RP				
10.	8442 50, 3701 30 00, 3704 00 90, 3705 10 00, 7606 11 90, 7606 91 90, 7606 92 90	Digital Offset Printing Plates	Japan	Japan	Fujifilm Corporation	0.04	sqm	US Dollar
11.	8442 50, 3701 30 00, 3704 00 90, 3705 10 00, 7606 11 90, 7606 91 90, 7606 92 90	Digital Offset Printing Plates	Japan	Japan	Any other producer except Fujifilm Corporation	0.21	sqm	US Dollar
12.	8442 50, 3701 30 00, 3704 00 90, 3705 10 00, 7606 11 90, 7606 91 90, 7606 92 90	Digital Offset Printing Plates	Japan	Any country other than Japan	Any	0.21	sqm	US Dollar
13.	8442 50, 3701 30 00, 3704 00 90, 3705 10 00, 7606 11 90, 7606 91 90, 7606 92 90	Digital Offset Printing Plates	Vietnam	Vietnam	Any	0.76	sqm	US Dollar
14.	8442 50, 3701 30 00, 3704 00 90, 3705 10 00, 7606 11 90, 7606 91 90, 7606 92 90	Digital Offset Printing Plates	Vietnam	Any country other than Vietnam	Any	0.76	sqm	US Dollar
15.	8442 50, 3701 30 00, 3704 00 90, 3705 10 00, 7606 11 90, 7606 91 90, 7606 92 90	Digital Offset Printing Plates	Taiwan	Taiwan	Any	0.88	sqm	US Dollar
16.	8442 50, 3701 30 00, 3704 00 90, 3705 10 00, 7606 11 90, 7606 91 90, 7606 92 90	Digital Offset Printing Plates	Taiwan	Any country other than Taiwan	Any	0.88	sqm	US Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period not exceeding six months (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purpose of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act, 1962.

[F. No. 354/165/2019-TRU]

Gaurav Singh
Deputy Secretary to the Government of India

